

declined to make payment in excess of Rs. 5 crores paid by them earlier. The Government of Bihar have also not agreed to bear the enhanced cost and have asked for refund of Rs. 2 crores deposited by them earlier. The Government of U.P. has also not agreed to bear the increased cost beyond the initial deposit of Rs. 3 crores.

(c) There is no such proposal at present.

[English]

Expansion of Airports

114. SHRI V. S. VIJAYARAGHAVAN : Will the Minister of TRANSPORT be pleased to state :

(a) the names of airports which are being expanded at present :

(b) the total amount being spent on this expansion programme in Kerala ; and

(c) the other details of this programme ?

THE MINISTER OF STATE IN THE DEPARTMENT OF CIVIL AVIATION (SHRI JAGDISH TYTLER) : (a) Bombay, Calcutta, Delhi, Madras, Gauhati, Jammu, Jorhat, Sullur, Trivandrum, Cochin, Calicut (new aerodrome), Ludhiana, Shimla (new aerodrome), Tirupati, Patna and Ranchi.

(b) and (c). A total outlay of Rs. 12.30 crores has been provided in the Seventh Five Year Plan for expansion of aerodromes in Kerala. The details of this programme are as follows :—

Calicut : — Construction of a new airport,

Cochin : — (i) Extension/modification of terminal building, visitors' gallery and restaurant ;

(ii) Extension of apron and western taxiway ; and

(iii) Construction of car park, approach road system and security barracks,

Trivandrum:— (i) Air conditioning of the departure holding area in the new international terminal building;

(ii) Construction of visitors' gallery ;

(iii) Extension of departure holding area and provision of air conditioning (domestic terminal) :

(iv) Extension of apron ; and

(v) Construction of operational wall and construction of security barracks.

Sole selling rights of M/s A.H Wheeler & Co.

115. SHRI A.C. SHANMUGAM : Will the Minister of TRANSPORT be pleased to state :

(a) whether the department of Railways had withdrawn the Sole selling rights' clause from all the Bookstall Contracts Agreements which were in force, vide letter No 75TG-III/461/19 dt. 15 November, 1975;

(b) what was the purpose of insertion/ withdrawal of 'Sole selling rights' in the Agreements ;

(c) what are the special reasons to permit M/s. A.H. Wheeler and Company to continue enjoyment of sole selling rights now considered to be the integral part of the Current Agreement; and

(d) the reasons why this was not considered to be integral part of the other Bookstall contractors Agreement?

THE MINISTER OF STATE IN THE DEPARTMENT OF RAILWAYS (SHRI MADHAVRAO SCINDIA) : (a) No, Sir. This letter restricted sole selling rights of the two major bookstall contractors to platforms existing on 31.12.1975 at specified stations.

(b) and (c). Previously, M/s. A.H. Wheeler & Co. had exclusive rights for running bookstalls over an entire Railway

or over large portions of a Railway. From 1.2.70 these exclusive rights were reduced to only sole rights at specified stations where they were already holding bookstalls. This sole right clause was further modified vide Railway Board's letters No. 75-TGIII/461/19 dated 15.11.75 and 24/25.11.76. Under the modified sole right clause, Railways can allot bookstalls to any other eligible category at platforms constructed after 31.12.75 at the stations where M/s. A.H. Wheeler & Co. have sole selling rights. This modified sole selling right clause was incorporated in the current Agreement with M/s. A.H. Wheeler & Co. (P) Ltd.

(d) Only two contractors, i.e. M/s. A.H. Wheeler & Co. and M/s Gulab Singh & Sons had sole selling right clause in their Agreements, and both were continued. However, the contract of M/s. Gulab Singh & Sons was terminated w.e.f. 1.1.1'85; but the contractors have obtained stay order from the Delhi High Court, and the case is sub-judice.

Committee on Private participation in Road Construction and Maintenance

116. SHRI HANNAN MOLLAH : Will the Minister of TRANSPORT be pleased to state :

(a) whether Government had set-up a Committee headed by the Secretary, Ministry of Transport to go into the question of private participation in road construction and maintenance ;

(b) if so, the particulars of the other members of Committee ;

(c) the recommendations made by the Committee; and

(d) when the proposal of private participation in road construction and maintenance is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF TRANSPORT (SHRI RAJESH PILOT) : (a) No, Sir.

(b) and (c). Does not arise.

(d) No final decision has yet been taken.

Kanpur-Kashganj Passenger train fire incident

117. SHRI C. MADHAV REDDI : Will the Minister of TRANSPORT be pleased to state :

(a) whether two coaches of the Kanpur-Kashganj passenger train caught fire on 8 June, 1986 at the Izatnagar Division, North Eastern Railway ; and

(b) if so, the causes thereof and the details of loss of life and property?

THE MINISTER OF STATE IN THE DEPARTMENT OF RAILWAYS (SHRI MADHAVRAO SCINDIA) : (a) Yes, Sir.

(b) The Commissioner of Railway Safety, North Eastern Circle, under the Department of Civil Aviation, enquired into this accident. According to this Report, the probable cause of fire was stray live sparks from the steam locomotive of the train getting lodged in the crevices of the roof of the affected coach.

(c) persons died in this accident and loss to railway property is estimated at about Rs. 45,000'—.

Archaeological Survey of India

118. SHRI C. MADHAV REDDI : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether Government have received complaints regarding the functioning of the Department of Archaeological Survey of India :

(b) if so, the nature of the complaints ;

(c) whether the report of an enquiry committee into the affairs of the Archaeological Survey of India headed by Mr. Jai Deep Singh, which was set up last year has since been submitted.

(d) if so, details thereof; and

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